

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,  
MUMBAI

C.P. (IB)-1403/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.07.2018**

NAME OF THE PARTIES: Sanidhya Industries LLP

**v/s.**

Simrut Foods & Hospitality Pvt. Ltd.

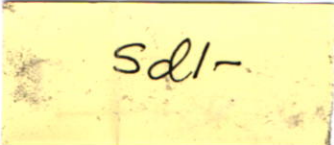
SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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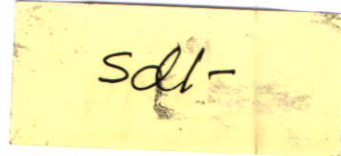
**Order**

16. C.P. (IB)-1403/(MB/2018)

Both sides present. The parties are directed to negotiate to settle the matter amicably within fifteen days. In the meantime, the petitioner is directed to rectify the defects in the application by serving copy to the other side. List this matter on 16.07.2018.



V. NALLASENAPATHY  
Member (Technical)



BHASKARA PANTULA MOHAN  
Member (Judicial)